

exemption under Competition Act 2002 for speeding up Mergers and Acquisitions of companies in the country, launch of Independent Director's databank, setting up of Cyber Forensic Lab by CCI, institution of National CSR awards etc.

CSR spending monitoring mechanism

†1296. SHRI MAHESH PODDAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of funds spent by corporate companies under Corporate Social Responsibility (CSR) during last three years, State-wise and development area-wise;

(b) whether Government has set up any mechanism to monitor the utilisation of CSR funds, if so, the details of functions of such mechanism along with the achievements so far; and

(c) the number of cases with regard to violation of the provisions registered in last three years and action taken in these cases, the details thereof, company-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) All data related to CSR as filed by companies in MCA21 registry is available in public domain which can be accessed at www.csr.gov.in. On the basis of filings made by the Companies in the MCA 21 registry, the State/UT-wise and development Sector-wise details of Corporate Social Responsibility (CSR) spend by Companies during financial years 2015-16, 2016-17 and 2017-18 are given in the Statement-I and II respectively (*See* below).

(b) and (c) CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities of the company based on the recommendation of its CSR committee. Schedule VII of the Companies Act, 2013 (Act) enlists the activities which may be included by companies in their CSR policy. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR initiatives annually in MCA21 registry. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies are initiated as per provisions of Companies Act, 2013 after due examination of records and following due process of law. So far, sanction for prosecution has been accorded

†Original notice of the question was received in Hindi.

in 366 cases. All CSR related offences are compoundable. So far 121 applications for compounding have been made and 37 cases have been compounded.

Statement-I

Details of State/UT-wise CSR expenditure (in ₹ Crores)

| State/UTs | FY 2015-16 | FY 2016-17 | FY 2017-18 |
|-----------------------------|------------|------------|------------|
| 1 | 2 | 3 | 4 |
| Andaman and Nicobar Islands | 0.55 | 0.83 | 0.76 |
| Andhra Pradesh | 1,294.28 | 753.53 | 269.11 |
| Arunachal Pradesh | 1.48 | 24.05 | 11.94 |
| Assam | 164.60 | 269.92 | 86.23 |
| Bihar | 124.62 | 100.77 | 42.17 |
| Chandigarh | 5.34 | 21.99 | 20.51 |
| Chhattisgarh | 241.16 | 84.94 | 71.61 |
| Dadra and Nagar Haveli | 12.03 | 7.58 | 6.93 |
| Daman and Diu | 2.43 | 2.63 | 20.09 |
| Delhi | 493.34 | 520.66 | 540.79 |
| Goa | 30.15 | 37.89 | 53.34 |
| Gujarat | 551.43 | 870.84 | 768.96 |
| Haryana | 375.62 | 389.60 | 262.02 |
| Himachal Pradesh | 52.29 | 24.03 | 60.53 |
| Jammu and Kashmir | 107.81 | 42.74 | 14.75 |
| Jharkhand | 117.04 | 95.69 | 45.88 |
| Karnataka | 784.66 | 886.36 | 950.92 |
| Kerala | 148.12 | 135.47 | 158.06 |
| Lakshadweep | 0.30 | - | 2.07 |

| 1 | 2 | 3 | 4 |
|--------------------|-----------|-----------|-----------|
| Madhya Pradesh | 185.51 | 286.60 | 147.43 |
| Maharashtra | 2,052.23 | 2,487.94 | 2,527.04 |
| Manipur | 6.28 | 12.35 | 4.03 |
| Meghalaya | 5.59 | 10.97 | 5.49 |
| Mizoram | 1.07 | 0.08 | 0.23 |
| Nagaland | 0.96 | 0.92 | 0.36 |
| Odisha | 624.05 | 316.71 | 469.34 |
| Puducherry | 6.46 | 7.43 | 6.51 |
| Punjab | 69.93 | 75.83 | 88.51 |
| Rajasthan | 501.45 | 327.15 | 263.33 |
| Sikkim | 1.98 | 6.83 | 6.84 |
| Tamil Nadu | 633.24 | 550.94 | 619.42 |
| Telangana | 265.40 | 259.88 | 291.14 |
| Tripura | 1.47 | 1.25 | 1.83 |
| Uttar Pradesh | 423.79 | 327.48 | 298.40 |
| Uttarakhand | 73.17 | 101.52 | 82.51 |
| West Bengal | 415.42 | 290.34 | 280.25 |
| NEC/ Not mentioned | - | 7.63 | 132.04 |
| PAN India* | 4,741.95 | 4,988.17 | 5,009.16 |
| Grand TOTAL | 14,517.19 | 14,329.53 | 13,620.51 |

(Data upto 30.06.2019)

[Source: National CSR Data Portal].

*Companies either did not specify the names of States or indicated more than one State where projects were undertaken.

Statement-II*Details of development sector-wise CSR expenditure (in ₹ Crores)*

| Development Sector | FY 2015-16 | FY 2016-17 | FY 2017-18 |
|--|------------|------------|------------|
| 1 | 2 | 3 | 4 |
| Agro Forestry | 57.85 | 43.45 | 12.18 |
| Animal Welfare | 66.67 | 78.65 | 59.48 |
| Armed Forces, Veterans, War Widows/Dependents | 11.14 | 37.86 | 27.72 |
| Art and Culture | 119.17 | 305.57 | 283.81 |
| Clean Ganga Fund | 32.82 | 24.37 | 4.44 |
| Conservation of Natural Resources | 49.85 | 119.09 | 212.74 |
| Education | 4,057.45 | 4,500.82 | 4,594.64 |
| Environmental Sustainability | 796.69 | 1,076.46 | 1,076.42 |
| Gender Equality | 73.85 | 72.60 | 20.48 |
| Health Care | 2,569.43 | 2,484.05 | 2,192.16 |
| Livelihood Enhancement Projects | 393.38 | 515.47 | 658.18 |
| NEC/Not Mentioned | 1,051.16 | 388.96 | 0.76 |
| Other Central Government Funds | 334.35 | 419.99 | 255.40 |
| Poverty, Eradicating Hunger, Malnutrition | 1,252.08 | 606.55 | 635.93 |
| Prime Minister's National Relief Fund | 218.04 | 158.80 | 158.20 |
| Rural Development Projects | 1,376.16 | 1,554.78 | 1,477.29 |
| Safe Drinking Water | 180.16 | 147.76 | 180.16 |
| Sanitation | 631.80 | 421.71 | 291.69 |
| Senior Citizens Welfare | 21.87 | 26.91 | 32.94 |
| Setting up Homes and Hostels for Women | 29.28 | 61.97 | 67.73 |
| Setting up Orphanage | 16.90 | 16.80 | 36.86 |
| Slum Area Development | 14.10 | 51.49 | 35.11 |

| 1 | 2 | 3 | 4 |
|-----------------------------|------------------|------------------|------------------|
| Socio-Economic Inequalities | 77.97 | 148.01 | 134.70 |
| Special Education | 125.84 | 164.83 | 122.56 |
| Swachh Bharat Kosh | 325.52 | 184.06 | 213.79 |
| Technology Incubators | 26.34 | 23.09 | 15.54 |
| Training to Promote Sports | 140.12 | 180.33 | 227.50 |
| Vocational Skills | 344.39 | 373.46 | 391.73 |
| Women Empowerment | 122.79 | 141.62 | 200.37 |
| GRAND TOTAL | 14,517.19 | 14,329.53 | 13,620.51 |

(Data upto 30.06.2019) [*Source: National CSR Data Portal*].

Review on working of IBC

1297. DR. T. SUBBARAMI REDDY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Ministry made a review on the working of Insolvency and Bankruptcy Code being implemented in the last two years;

(b) if so, any shortcomings found in the implementation of the Code and regulations made thereunder;

(c) whether any provision is to be made for priority in repayment to last-mile funding, if so, the details thereof;

(d) whether any safeguard provided to check frivolous insolvency applications; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) and (b) The Insolvency and Bankruptcy Code, 2016 is evolving and developing as a result of various judicial pronouncements and amendments to the Code. Any difficulty and issues faced in the smooth functioning and implementation of the Code are discussed in the Insolvency Law Committee which is mandated to review the Code on a continuous basis. Based on recommendations of